

ITEM NO.23

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 28/2025

VASUDEVA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 23-07-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Manohar Pratap, AOR
Ms. Bhavana Bisht, Adv.
Mr. Navneet Singh, Adv.

For Respondent(s) :

Mr. Vishwa Pal Singh, AOR
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.

Mr. Manan Verma, AOR
Mr. Sumit Kumar, Adv.
Mr. Shubham Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos.1 and 6 have already filed counter affidavit.

Respondent nos.2, 3 and 7 are duly represented.

As sought, four weeks time, is granted to respondent no.7 to
file counter affidavit.

Despite service being complete, none has entered appearance
for respondent nos.4 and 5.

Scanned soft copies of original records of High Court and
Trial Court be called for through e-mail in light of circular
F.no.1/Judl./2025 dated 10.01.2025.

List again on 01.09.2025.

MASHROOR ALAM KHAN
Registrar

pm